

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Service Tax Appeal No. 52663 of 2015

(Arising out of Order-in-Original No. 10/Commr./Meerut/2015 dated 16/03/2015 passed by Commissioner, Customs & Central Excise, Meerut)

M/s Royal Tech Enterprises,

.....Appellant

(J-127, Pandav Nagar, Meerut)

VERSUS

Commissioner of Customs, Central Excise

& Service Tax, Meerut

.....Respondent

(Excise Chowk, Opp. CCS University,
Mangal Pandey Nagar, Meerut)

APPEARANCE:

Absent on call for Appellant

Shri Santosh Kumar Agarwal, Authorized Representative for
Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 71605 / 2019

DATE OF HEARING :19, August 2019
DATE OF DECISION :19, August 2019

ARCHANA WADHWA

On matter being called nobody appeared. We note that the notice of hearing sent to the appellant stands received back from the Postal Authority with the remarks 'Not Known'. There is no other address available on file. Accordingly, we dismiss the appeals for non-persecution

with liberty to the appellant to file for restoration of Appeal Application with sufficient cause being shown for their nonappearance.

(Dictated and Pronounced in open Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

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